

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 369/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


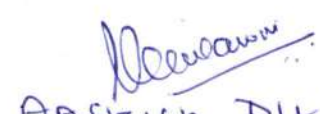

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017

NAME OF THE PARTIES: Gujrat Nippon International Pvt.Ltd.
V/s.
Multiquadrant Ind. Controls (I) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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41	Adv. Purva Nalgi Ganekar a/w Ushajeet Peri	Lawyer for Respondent	
	 ARASHISH DILAWANI	President.	

ORDER
TCP 369/I&BC/NCLT/MB/MAH/2017

1. From the side of the Creditor, the President of the Company in person is present.
2. On the other side, Learned Representative of the Respondent Debtor is present and it is submitted that the debt in question is barred by limitation. Hence seeking time to file the reply. Last chance is given to the Respondent debtor to file the reply on or before **14.08.2017** and Rejoinder, if any, by the Petitioner by **21st August, 2017**.
3. Listed for hearing on **23rd August, 2017 at 2.30 p.m.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
Date : 04.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)